

ITEM NO.1C  
[For Judgment]

COURT NO.3

SECTION IIA

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.101 OF 2002

SUKHDEV

Appellant (s)

VERSUS

STATE OF PUNJAB

Respondent(s)

Date: 21/06/2007 This Appeal was called on for Judgment today.

For Appellant(s) Mrs. K. Sarada Devi, Adv.

For Respondent(s) Mr. Kuldip Singh, Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice P.P. Naolekar.

The appeal is dismissed in terms of the signed reportable Judgment. The accused shall surrender to custody to serve remainder of sentence.

(Subhash Chander)  
Court Master

(Phoolan Wati Arora)  
Court Master

[Signed reportable Judgment is placed on the file]